

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

1319

ORIGINAL APPLICATION NO. /97

DATE OF ORDER : 01-10-1997

Between :-

1. G.Thirupathi Reddy
2. P.Sampath Reddy
3. A.Krishna Murthy

... Applicants

And

1. Nuclear Fuel Complex,  
Department of Atomic Energy,  
ECIL Post, Hyderabad-500 062,  
Ranga Reddy District,  
rep. by its Assistant Personnel Officer.
2. The District Employment officer  
Ranga Reddy District Employment Exchange,  
Srinagar Colony, Punjagutta, Hyderabad.

... Respondents

-- -- --

Counsel for the Applicants : Shri K.Nageswara Reddy

Counsel for the Respondents : Shri V.Rajeshwar Rao for R-1  
Shri P.Naveen Rao for R-2.

-- -- --

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajen Member (A) ).

-- -- --



... 2.

(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

-- -- --

Heard Sri K.Nageshwar Reddy, counsel for the applicants, Sri V.Rajeshwar Rao for Respondent No.1 and Sri Phani Raj for Sri P.Naveen Rao, counsel for Respondent No.2.

2. Admit. There are 3 applicants in this O.A. and they are the aspirants to the post of Junior Operator (Fitter trade) under Respondent No.1. Respondent No.1 has issued notification to Respondent No.2 for sponsorship of the candidates from the Employment Exchange. It is stated that the names of the applicants were not sponsored by Respondent No.2. Relying on the judgement of the Supreme Court reported in 1996 (6) SCALE 676 (Excise Superintendent, Malkapatnam, Krishna District, AP, Vs. KBN Visweshwara Rao & Others), the learned counsel for the applicant submits that the applicants should be considered for posting against that post.

3. We have disposed of similar cases earlier. In view of that, the following direction is given :-

If the applicant submits his application clear 7 days earlier to the date of selection either written or viva-voice or both, then the case of the applicants should also be considered along with the candidates sponsored by the employment exchange provided they fulfills all the conditions laid down for appointment to that post. If the applicant fails in the selection, the OA stands dismissed. In that case the respondents should inform the Tribunal through their standing counsel so as to confirm the dismissal order of the O.A. If the applicant is successful

R

D

and comes within the number to be appointed,  
then they should not be appointed until  
further orders in this OA.

B.S.JAI  
(B.S.JAI PARAMESHWAR)  
Member (J)  
x 20

R.RANGARAJAN  
(R.RANGARAJAN)  
Member (A)

Dated: 1st October, 1997.  
Dictated in Open Court.

*Avl/*  
1-100  
ONC.

av1/

..4..

Copy to:

1. The Asst. Personnel Officer, Dept. of Atomic Energy, ECIL Post, Rangareddy District., Hyderabad.
2. The District Employment Officer, Rangareddy District Employment Exchange, Srinagar Colony, Punjagutta, Hyderabad.
3. One copy to Mr.K.Nageswara Reddy, Advocate, CAT, Hyderabad.
4. One copy to Mr.V.Rajeswara Rao, Addl.CSSC, CAT, Hyderabad.
5. One copy to Mr.P.Naveen Rao, Addl.CSSC, CAT, Hyderabad.
6. One duplicate copy.

YLKR

6  
Oct/97  
O/P speedup

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR :  
M (J)

Dated: 10/97

ORDER/JUDGMENT

M.A/R.A/C.A.NO.

in

C.A.NO. 1319/97

Admitted and Interim Directions  
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

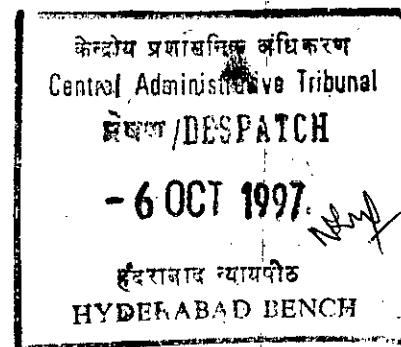
Dismissed for Default

Ordered/Rejected

No order as to costs.

YLKR

II Court



20

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO. 1319/1997

DATE OF ORDER : 24.8.1998

BETWEEN :

G. Thirupathi Reddy

P. Sampath Reddy

A. Krishna Murthy

Applicant(s)

AND

1. Assistant Personnel Officer,  
Nuclear Fuel Complex,  
Department of Atomic Energy,  
ECIL Post,  
Hyderabad 500 062 Rangareddy Dist..

2. The Employment Officer,  
District Employment Exchange,  
Government of Andhra Pradesh,  
Rangareddy District  
Srinagar Colony, Punjagutta,  
Hyderabad.

...Respondents

Counsel for the Applicant - Shri K. Nageswara Reddy  
Counsel for the Respondents - Shri V. Rajeswara Rao  
Counsel for the State of A.P. - Shri P. Naveen Rao

CORAM :

The Hon'ble Justice Shri D.H. Nasir : Vice-Chairman  
The Hon'ble Shri H. Rajendra Prasad : Member (A)

ORDER

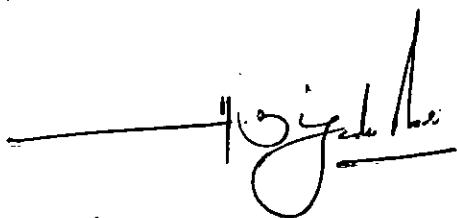
(per Hon'ble Shri H. Rajendra Prasad, Member (A))

21

Heard Shri K. Nageswara Reddy for the  
Applicant(s), and Shri V. Rajeswara Rao on behalf of the  
Respondents and Shri P. Naveen Rao on behalf of the  
State of A.P.

The orders passed by this Tribunal today in  
O.A. No. 987/96 shall be complied with in this O.A. as  
well.

A copy of the orders passed in O.A. No. 987/96  
shall be kept on record of this file and also supplied  
to the Respondents to facilitate further action.



(H. RAJENDRA PRASAD)

Member (A)

  
(D.H. NASIR)

VICE-CHAIRMAN

Amalg  
GREF  
DNCI

DICTATED IN OPEN COURT

DATED : 24.8.1998

...js/-

22

cc7/264/58/

1. The Asst. Personnel Officer, Nuclear Fuel Complex,  
Dept. of Atomic Energy, ECIL Post, Hyderabad-62  
Ranga Reddy Dist.
2. The Employment Officer, Dist. Employment Exchange,  
Rangareddy Dist. State of A.P.  
Srinagar Colony, Punjagutta, Hyderabad.
3. One copy to Mr. P. Naveen Rao, Spl. Counsel for A.P. Govt. CAT. Hyd.
4. One copy to Mr. V. Rajeswar ~~Rao~~ Addl. CGSC. CAT. Hyd.
5. One copy to Mr. K. Nageswar Reddy Advocate, CAT. Hyd.
6. One copy to HHRP.M(A) CAT. Hyd.
7. One copy to DR(A) CAT. Hyd.
8. One spare copy.

pvm

29/9/98

I COURT

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE D.H.NASIR:  
VICE-CHAIRMAN

AND

THE HON'BLE MR. H.RAJENDRA PRASAD:M(A)

DATED: 26-8-1998.

~~ORDER/JUDGMENT~~

M.A/R.A./C.R.No.

in

O.A.No. 1319/97

T.A.No. (W.P.)

Admitted and Interim directions  
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

also 04087/96

केन्द्रीय प्रशासनिक विविध विभाग  
Central Administrative Tribunal  
प्रेषण / DESPATCH

21 SEP 1998

हैदराबाद आवादी बैठक  
HYDERABAD BENCH

The following direction is issued:

If the applicant had been permitted to appear for the test/examination/interview held on 7-9-98, or on any subsequent date, in pursuance of the interim orders passed by this Tribunal on 3.9.1997, the results of the said examination shall be declared forthwith, and the merit-based selected candidate shall be appointed now. This is in keeping with the judgment of Hon'ble Supreme Court in Excise Supdt. Malakapatnam, Krishna Dist. A.P. Vs. K.D.N. Visweshwara Rao and others (1996)(6) SCALE 676, as well as Govt. of India, Dept. of Personnel and ~~Examination~~ Training O.M.No. 14024/2/96-Estt.(D) dated 18-5-1998.

Thus, the OA is disposed of finally. No costs.

Sd/-x x  
Deputy Registrar.

CERTIFIED TO BE TRUE COPY

*Anil*  
COURT OFFICER  
CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH  
HYDERABAD

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 987/96.

Date of Order: 24-8-98.

Between:

D.Raju Naidu.

Applicant

and

1. The Divisional Railway Manager,  
SE Rly, Waltair Division,  
Visakhapatnam.
2. The General Manager,  
SE Rly, Garden Reach, Calcutta.
3. Regional Employment Officer,  
Employment Exchange,  
Maharanipeta, Visakhapatnam-2.
4. Union of India, rep. by  
the Secretary, Railbhanwan,  
New Delhi.
5. The Railway Board, Rep. by its  
Chairman,  
Railbhanwan, New Delhi.

Respondents.

Counsel for the Applicant: Shri M.Kesava Rao.

Counsel for the Respondents: Mr.C.V.Malla Reddy, SC for Rlys.

Counsel for the State of A.P.L Shri P.Naveen Rao,

CORAM:

THE HON'BLE SHRI JUSTICE D.H.NASIR : VICE-CHAIRMAN

THE HON'BLE MR. H.RAJENDRA PRASAD : MEMBER(ADMN)

(Order per Hon'ble Shri H.Rajendra prasad : Member(AA)

Heard Shri M.Kesava Rao for the applicant,  
Shri C.V.Malla Reddy for the Respondents and Shri P.Naveen Rao  
for the Govt.of A.P.(R-3).

The matter has been reconsidered on the basis of  
the facts contained in the OA as well as in the counter affidavit.

..2